

Date	Office Notes	Orders of Tribunal
	<p><u>for 21.9.89</u>  <u>Rejoinder not filed</u></p> <p>2.11.89      Shri KA Abrahams for applicant.  Smt. Sumati Dandapani.</p>	<p><u>TWZ</u></p> <p>None appears for the applicant. Respondents are represented through counsel. Counter has already been filed. Time till 21.9.89 granted to file rejoinder, if any.</p> <p>25.8.89.</p> <p><u>TWZ</u></p> <p>None appears for the applicant. Respondents are represented through counsel. Rejoinder has not been filed so far in spite of the time granted for the purpose. Hence, posted before the court for hearing on 2.11.89.</p> <p><u>SPM &amp; AVH</u>      21.9.89.</p> <p><u>Order by Hon'ble V.C.</u></p> <p>Heard the learned counsel for both the parties. It is stated on behalf of the applicant that since the relief sought in this application has been accorded by the respondents, the applicant does not want to press this application any more. The learned counsel for the respondents endorses the above statement. Accordingly this application is closed as not pressed.</p> <p><u>(A.V. HARIDASAN)</u>  JUDICIAL MEMBER</p> <p><u>(S.P. MUKERJI)</u>  VICE CHAIRMAN</p> <p><u>2-11-89</u></p>